

it by taking regressive measures. The Labour Minister, Mr. Khadilkar should intervene in the matter.

MR. SPEAKER : I am not allowing it.

SHRI S.M. BANERJEE : Why can't the Labour Minister intervene in the case of J.K. Rayon ?

MR. SPEAKER : The papers to be laid.

SHRI VIKRAM CHAND MAHAJAN: Yesterday, we had raised a matter relating to the dissolution of the Punjab Assembly. What about that ?

MR. SPEAKER : I said, "later on" which does not mean today.

SHRI VIKRAM CHAND MAHAJAN: At least you convey our feelings that the Governor should be recalled.

MR. SPEAKER : May I request you to sit down. You are a lawyer yourself. Yesterday, you wanted to ask something about the dissolution of the Punjab Assembly. The Prime Minister was here I will look into it. But if you want to go into the question of recalling the Governor or anything like that, that will amount to discussing the conduct of the Governor which is not permissible under the rule.

SHRI N. K. SHARMA (Dausa) : You allow us an opportunity to have a discussion.

MR. SPEAKER : You will have an opportunity.

SHRI N. K. SHARMA : This is an important issue. The time should be fixed for that.

MR. SPEAKER : Everything is important.

SHRI N. K. SHARMA : This is more important.

12.43 hrs.

PAPER LAID ON THE TABLE
NOTIFICATION RE : MARKET

LOAN FLOATED BY CENTRAL
GOVERNMENT IN 1971-72

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI K. R.
GANESH) : I beg to lay on the Table a copy of Notification No. F-5(4)-W & M/71 published in Gazette of India dated the 14th June, 1971 regarding Market Loan floated by the Central Government in 1971-72. [*Placed in Library. See No. LT-411/71*]

ARREST OF MEMBERS

MR. SPEAKER : I have to inform the House that I have received the following message dated the 14th June, 1971 from the Sub-Divisional Magistrate, New Delhi :—

"I have the honour to inform you that the following three Members of Lok Sabha have been arrested today at about 2-15 p.m. between Raj Path Rafi Marg crossing and Vijay Chowck, New Delhi by police of P.S. Parliament Street, under Section 188 I.P.C. vide F.I.R. No. 950 dated 14.6.71 for violation of prohibitory orders promulgated by the Additional District Magistrate (South) Delhi. They are being remanded to Jail custody today and will be produced before Judicial Magistrate 1st Class, tomorrow :—

1. Sri Hukam Chand Kachwai ;

[Mr. Speaker]

2. Shri Gyaneshwar Yadav ; and
3. Shrimati Shakuntla Nair."

SHRI K. MANOHARAN (Madras North) : Are they safe under police custody ?

MR. SPEAKER : I think they must be out of it now.

12.45 hrs.

MOTION RE : CONSTITUTION
OF JOINT COMMITTEE ON
OFFICES OF PROFIT

THE MINISTER OF STATE IN THE
MINISTRY OF LAW AND JUSTICE
(SHRI NITIRAJ SINGH CHAUDHARY):
Sir, I beg to move :

"That a Joint Committee of the House to be called the Joint Committee on Offices of Profit be constituted consisting of fifteen members, ten from this House and five from the Rajya Sabha, who shall be elected from amongst members of each House according to the principle of proportional representation by means of the single transferable vote ;

That the functions of the Joint Committee shall be—

- (i) to examine the composition and character of all existing 'committees' and all 'committees' that may hereafter be constituted, membership of which may disqualify a person for being chosen as and for being, a member of either House of Parliament under article 102 of the Constitution ;

- (ii) to recommend in relation to the 'committees' examined by it what offices should disqualify and what offices should not disqualify ;

- (iii) to scrutinise from time to time the Schedule to the Parliament (Prevention of Disqualification) Act, 1959, and to recommend any amendments in the said Schedule, whether by way of addition, omission or otherwise ;

That the Joint Committee shall from time to time, report to both Houses of Parliament in respect of all or any of the aforesaid matters ;

That the members of the Joint Committee shall hold office for the duration of the present Lok Sabha ;

That in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Committee;

That in other respects, the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make ; and

That this House recommends to the Rajya Sabha that the Rajya Sabha do join in the said Joint Committee and to communicate to this House the names of members to be appointed by the Rajya Sabha to the Joint Committee."

MR. SPEAKER : The Motion is before the House.

SHRI N. SREEKANTAN NAIR (Quilon): In this connection I want to bring to the urgent notice of this House that the functioning of the Joint Committee on Offices of Profit had been too technical and retrogressive. It was such an interpretation of Art. 102 by the Election Com.